

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

This the 20th day of August, 2001

C.P. No.398/2001 IN
OA No.893/2001

HON'BLE SHRI M. P. SINGH, MEMBER (A)
HON'BLE SHRI SHANKER RAJU, MEMBER (J)

Shri R.P. Chaturvedi
S/o Shri Mukandi Lal Chaturvedi
working as WTM-B,
At Central Rly. MW Station,
New Delhi.

..... Petitioner

(By Advocate: Shri D.R. Ray)

V E R S U S

1. Shri Rajeev Bhargava
Divl. Rly. Manager,
Central Rly. JHANSI.
2. Shri Amarjeet Singh
Senior Section Engineer
Central Rly. Faridabad.

..... Respondents

(By Advocate: Shri R.L. Dhawan)

O R D E R (O R A L)

By Shri M.P. Singh:

Heard both the rival contesting parties and perused the material on record.

2. The applicant was transferred from New Delhi to Khair Garh Micro Wave Station, Agra Cantt. Station vide impugned order dated 16.3.2001. Aggrieved by this, he has filed the present application. Tribunal vide its order dated 12.4.2001 granted status quo in respect ~~of~~ of the petitioner. The petitioner has filed Contempt Petition No.398/2001 stating that he was sick and after gaining health, he reported for duty on 19.4.2001. He



(2)

was telegraphically transferred on 20.4.2001 from (MW) Agra to (MW) New Delhi by Divisional Railway Manager. Thereafter, he has been back to (MW) New Delhi till further advice and he is still working at New Delhi. But the order for maintaining status quo was passed on 12.4.2001.

3. We do not find any willful disobedience by the respondents for not complying with the directions in time as per order passed on 12.4.2001. Therefore the present CP is dismissed.

4. Let the present OA be listed on 28.10.2001 for possible final hearing.

S. Raju
(SHANKER RAJU)
MEMBER (J)

M.P. Singh
(M.P. SINGH)
MEMBER (A)

1. /ravi/